

<p style="text-align: center;">Annexure - 3 Krishna Kanhaiya Milk Processing Private Limited; CIRP commenced on 05.12.2025; List of creditors as on 29.12.2025 List of secured financial creditors (other than financial creditors belonging to any class of creditors)</p>															
S. No.	Name of Creditor	Detail of claim received		Details of claim admitted		Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted											
1	Sharad Sahakari Bank Limited	19.12.2025	₹ 8,79,67,207.60	₹ 8,79,67,207.60	Loan facilities	₹ 8,79,67,207.60	₹ 8,79,67,207.60	₹ 8,79,67,207.60	No	70.21%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
1	Total		₹ 8,79,67,207.60	₹ 8,79,67,207.60		₹ 8,79,67,207.60	₹ 8,79,67,207.60	₹ 8,79,67,207.60		70.21%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

**Note :**

1. As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.
4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

**6. Security :**

(A) Primary Security

- 1) Exclusive Hypothecation of entire current assets of the company both present and future

(B) Collateral Security

- 2.Hypothecation of Plant & Machinery of the Corporate Debtor.
- 3.Equitable Mortgage of Non Agricultural Land & Building in Gat No 20/1/1P and 21/1/1P and Grampanchayat Extract No. 601 and 651(Industrial Main Building G+1 Storey Building), Dhavalgaon, Shrigonda, Ahmednagar in the name of the Corporate Debtor.
4. Equitable Mortgage of Agricultural Land in Gat No. 934 and 1019 and Grampanchayat Extract No. 812(Generator shed room and labor quarter), Devadaithan, Shrigonda, Ahmednagar in the name of the Associate Company, i.e. M/s. Nimbraj Milk Pvt. Ltd. of the Corporate Debtor

**7. Details of Guarantor:**

1. M/s. Nimbraj Milk Pvt. Ltd. (Directors: Mrs. Pranoti Rahul Jagtap, Mrs. Kalyani Pravin Lokhande).
2. Mr. Rahul Kundalikrao Jagtap.
3. Mr. Pravin Laxman Lokhande.
4. Mr. Sharad Sidram Shirke.
5. Mrs. Pranoti Rahul Jagtap.
6. Mrs. Kalyani Pravin Lokhande.
7. Mr. Dattatraya Nandev Bhosale.
8. Mr. Machindra Baba Ghegade.